

In the High Court of Judicature, Bombay.

Tuesday, the 14 day of March 1864.

SPECIAL APPEAL No. 765 of 1864.

Raghu bin Koudi Patel - } Appellant  
of the Satara District

(Original Defendant)

versus

Bhiva bin Bhugos Goran } Respondent  
of the Satara District

(Original Plaintiff)

Rs. 2 - 6 - "

The claim in the Original Suit was to recover possession of a piece of ground which Plaintiff alleges belonged to his father & having been fallow, was taken by Raghu.

In Appeal No. 312 of 1864 to the Judge of the District of Satara at Satara amended the Decree of the Court of Munsifs who had decreed in favour of Plaintiff & awarded to Bhiva 3 1/2 pawns.

A Special Appeal was preferred in the High Court on the grounds that the decision of the District Judge is contrary to Law in that:-

The

(a) The claim is barred by the Law of limitations and the appellant has acquired prescriptive title.-

(b) The claim has been awarded on the authority of Adams Survey Register of A. D. 1824 which is no evidence of title whatever.-

(c) The increase in the appellants field, over the measurements given in the survey Register 40 years ago, is no evidence per-se of the 5/8 parts belonging to the opposite party.-

The Court confirm the  
Decree of the <sup>Hon.</sup> Judge <sup>with costs to</sup>  
~~the Appellant~~

Montack Forbes  
J. Newm,

MEMORANDUM OF COSTS incurred in Special Appeal No. 765  
of 1864 against the decision of the District Judge of the  
District of Satara and disposed of on the 14<sup>th</sup> March 1865.  
by confirming the same.

BY THE APPELLANT—

IN THE DISTRICT.

|                          |    |    |   |       |
|--------------------------|----|----|---|-------|
| In the Moonisiff's Court | 16 | 11 |   |       |
| In the Judge's Court     | 5  | "  | 5 |       |
|                          |    |    |   | 21 16 |

IN THIS COURT.

|                                                                   |   |    |   |        |
|-------------------------------------------------------------------|---|----|---|--------|
| Stamp for Memorandum of Special Appeal                            | 1 | "  | " |        |
| Stamps for copies of Decree and Judgment                          | 2 | 8  | " |        |
| Stamp for Vukalutnama                                             | 2 | "  | " |        |
| Stamp of an application to enter the name of the Appellant's heir | " | "  | " |        |
| Batta for Process and Postage                                     | " | 14 | " |        |
| Sectioner's Fee                                                   | 1 | 3  | " |        |
| Vukeel's Fee                                                      | " | 11 | " |        |
|                                                                   |   |    |   | 7 10 1 |

Rupees... 28 11 7

BY THE RESPONDENT—

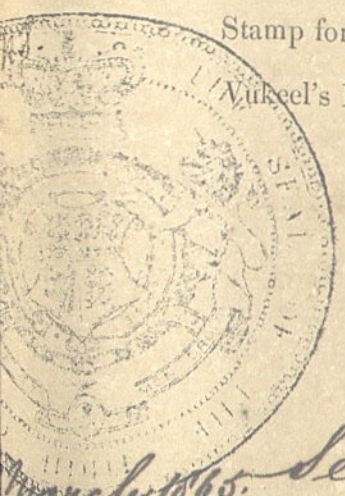
IN THE DISTRICT.

|                          |    |    |   |        |
|--------------------------|----|----|---|--------|
| In the Moonisiff's Court | 11 | 11 |   |        |
| In the Judge's Court     | 1  | 9  | 1 |        |
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IN THIS COURT.

|                       |   |   |   |       |
|-----------------------|---|---|---|-------|
| Stamp for Vukalutnama | " | " | " |       |
| Vukeel's Fee          | " | " | " |       |
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Rupees... 13 4 2.



*[Handwritten Signature]*

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Registrar

March 1865. Sealer